

S-1

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 330/2017 In T.P. No. 206/397-398/NCLT/AHM/2016(New)  
C.P. No. 82/397-398/CLB/MB/2011(Old)**

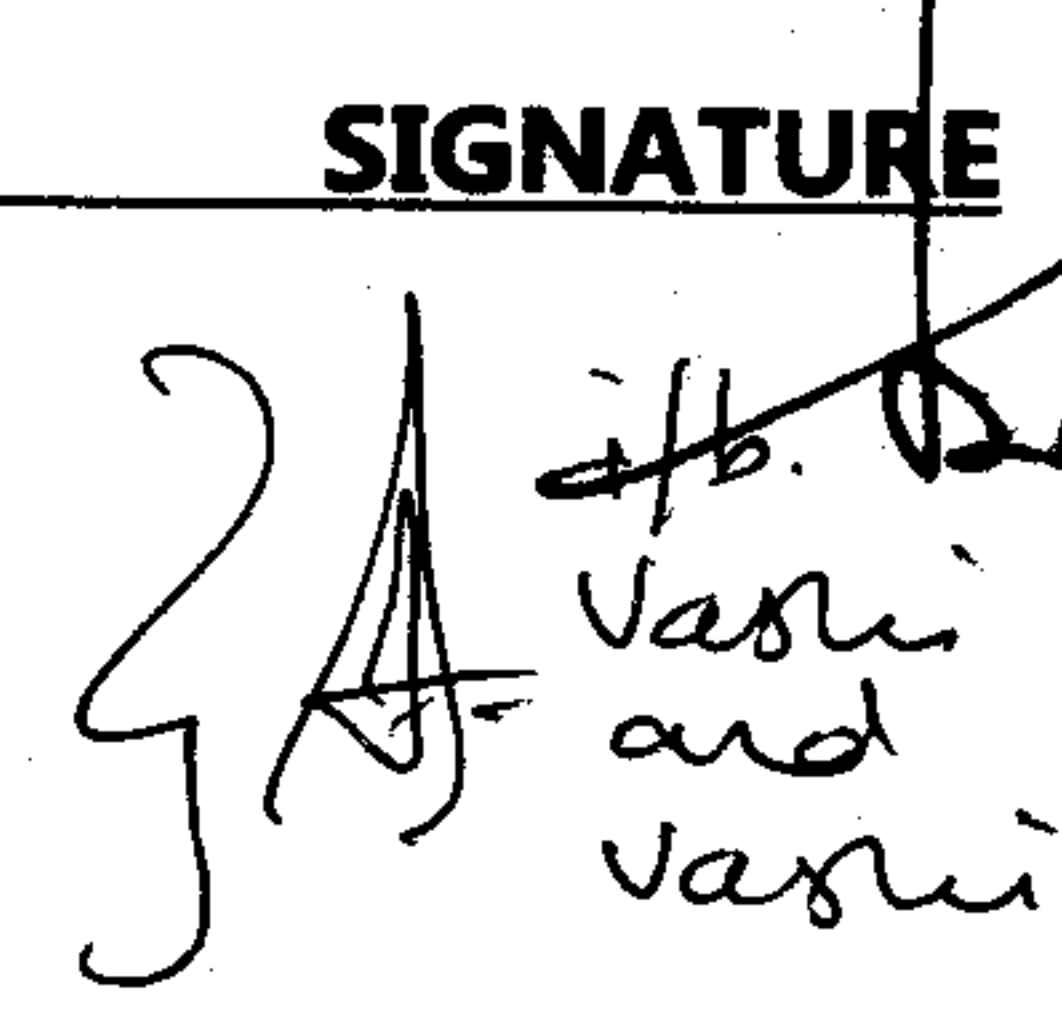


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

Name of the Company: Enercon Gmbh  
V/s.  
Wind World India Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. SAURABH SOPARKAR	ADV.	Petitioner	
2.	MS. SHAHEDA MADRASWALA	ADV.	"	
3.	MR. SALIL THAKORE	ADV.	R.NOS 36 & 37	
4.	MR. SAHIL M. SHAH	ADVOCATE	RESP.NOS. 4 to 8	
5.	MR. ROHAN A. SHAH	Advocate	Resp. No. 9 to 32	

**ORDER**

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Ms. Shaheda Madraswala present for Petitioners. Learned Advocate Mr. Salil Thakore present for Respondents no. 36 and 37. Learned Advocate Mr. Sahil Shah present for Respondents no. 4 to 8. Learned Advocate Mr. Rohan Shah present for Respondents no. 9 to 32.

Original Respondents no. 4 to 8 sought for adjournment.

List the matter on 02.02.2018 for further arguments.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 19th day of December, 2017.